

is how the whole confusion occurred. So, if anybody is at the root of the confusion, I am at the root of the confusion.

Now, it is normal^{ly} expected of Ministers, when they see their item in the Order Paper, to be here 5 to 10 minutes before that item comes. They may not be present in the House. But, I think, they are present in the Parliament House. They have microphones in their chambers and they follow what is going on in the House. Then, their Secretaries are also there. They inform them about the position of their item. Moreover, we must consider that they have other things also to do. They have other things also to attend to. Therefore, when their item is about to come, their Secretaries inform them.

They should not take the House for granted. But from the feeling of agony in which Mr. Raghuramaiah spoke, the feeling of agony in which Mr. Ganesh spoke—they feel agonised that this should have happened—I do not think there is any suggestion that they wanted to show disrespect to the House. Certain things have happened in the House. Even so, let me remind them, so that this confusion may not occur in future, that the Ministers should try to be here 5 to 10 minutes before their item comes up.

Today, it so happened that we concluded the Question Hour about 4 minutes before time. Mr. Pant was expected to be here 5 to 10 minutes before that. It might be—I do not know—that because he had to go through certain facts and all that, he could not rush in here in time and he also did not anticipate that the Question Hour would end so soon.

AN HON. MEMBER: What about Mr. Ganesh?

MR DEPUTY-SPEAKER: If you concede that to Mr. Pant, then you have to concede that more to Mr. Ganesh because the Call Attention normally takes about 45 minutes to 1 hour. Therefore, he legitimately did not expect that that would not be taken up. You cannot hold that against him. Now I have this from Mr. Ganesh that, when he heard his Secretary must have informed him that this was happening in the House —, when he heard that this thing was going on, he found that he would not be able to reach here he said that he had conveyed to Mr. Raghunatha Reddy to do it on his behalf. That is on record; he has said this and I have no reason to disbelieve him. The only thing that happened was, when Mr. Raghunatha Reddy got up to lay the papers on the Table, since I had not seen any information that he would be doing it on behalf of Mr. Ganesh—because it is a normal thing; they do not have to take my permission; they have only to inform me that is just a courtesy that they inform that so and so would not be present and somebody else would do it—I checked up from the table, and when they replied 'no', I said that I would not allow Mr. Raghunatha Reddy to lay the papers on the Table of the House. Just then Mr. Ganesh was coming. Therefore, let us forget about it. The matter ends there. Mr. Ganesh may now lay the papers on the Table.

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DETAILED DEMANDS FOR GRANTS OR
MINISTRIES OF COMMUNICATIONS,
FINANCE ETC. FOR 1974-75

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
K. R. GANESH): I beg to lay on the
Table a copy each of the Detailed
Demands for Grants (Hindi and Eng-
lish versions) of the following Minis-
tries for 1974-75:—

- (1) Ministry of Communications.
- (2) Ministry of Finance.
- (3) Ministry of Irrigation and Power.

[Shri K. R. Ganesh]

- (4) Ministry of Labour.
- (5) Ministry of Tourism and Civil Aviation.
- (6) Ministry of Works and Housing.

[Placed in Library. See No LT-6783/74].

NOTIFICATION UNDER DELHI SHOPS AND ESTABLISHMENTS ACT

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table—

(1) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. P. 4(16)/74/CIS/Lab in Delhi Gazette dated the 29th March, 1974, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library. See No. LT-6734/74].

ANNUAL REPORTS OF HINDUSTAN AERONAUTICS LTD., BANGALORE AND BHARAT EARTH MOVERS LTD., BANGALORE AND NAVY (PAY & ALLOWANCES AMENDMENT REGULATIONS

THE DEPUTY MINISTER OF THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

(i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6735/74].

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6736/74].

(2) A copy of the Navy (Pay and Allowances) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 9-E in Gazette of India dated the 5th April, 1974, under section 185 of the Navy Act, 1957. [Placed in Library. See No LT-6737/74].

REVIEW AND ANNUAL REPORTS OF TRIVENI STRUCTURALS LTD., AND RANCHI HEAVY ENGINEERING CORPORATION LTD.,

SHRI DALBIR SINGH: I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1972-73.

(ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT-6738/74].

(2) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1972-73.

(ii) Annual Report of the Heavy Engineering Corporation Ltd. Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6739/74].